



CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. O.A. 350/01904/2015

Date of order: 4.1.2016

Present : Hon'ble Mr. Justice G. Rajasuria, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

ARATATRAN DASH

VS.

UNION OF INDIA & ORS. (Eastern Railway)

For the Applicant : Mr. B. Chatterjee, Counsel
For the Respondents : None

O R D E R (Oral)

Per Hon'ble Mr. Justice G. Rajasuria, Judicial Member:

Heard Ld. Counsel for the applicant.

2. This O.A. has been filed seeking the following reliefs:-

"(a) An order directing the respondents to consider the case of the applicant to fix the pay of the applicant protecting the last pay drawn by him while in Military Service as para 4(b)(i), 4(d)(i) and 3(v) of the Office Memorandum dated 05.04.2010 with all consequential benefits, interest and arrears.

(b) An order directing the respondents to produce/cause production of all relevant records.

(c) Any other or further order or orders or direction as Your Lordship may deem fit and proper."

3. The Ld. Counsel for the applicant would submit that as of now, notices have not been sent to the concerned respondents. However, taking into account the innocuous prayer made by the applicant, that a direction could be given to consider his representation dated 22.11.2015 (Annexure A-5), we are of the view that notice to the respondents could be dispensed with.

4. On an earlier occasion in O.A. No. 350/00359/2014 dated 30.6.2015, in a similar matter, a direction was issued for considering the representation of the applicant. As such, a similar direction be given in this case also:

The authority, namely, respondent Railways shall consider the representation dated 30.6.2015 along with the additional documents which the applicants are directed to file before the Respondent Railways for their consideration, and pass a reasoned and detailed order within a period of three months from the date of receipt of a copy of this order and



communicate the same to the applicant within 15 days

thereafter. We have not gone into merits of the case ^{Jhy}

5. The O.A. is accordingly disposed of. No costs.

(Jaya Das Gupta)
MEMBER(A)

(G. Rajasuria)
MEMBER(J)

SP